

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S JAY AMBEY RICE MILLS PRIVATE LIMITED OPERATING IN AGRO INDUSTRY AT
MAINPURI, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JAY AMBEY RICE MILLS PRIVATE LIMITED PAN: AABCJ3460B CIN: U15312UP2001PTC026143
2.	Address of the registered office	Mandi Moti Ganj, Mainpuri - 205001, Uttar Pradesh
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mandi Moti Ganj, Mainpuri - 205001, Uttar Pradesh
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing at cirp.jayambeyricemills@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing at cirp.jayambeyricemills@gmail.com
10.	Last date for receipt of expression of interest	08.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	18.04.2026
12.	Last date for submission of objections to provisional list	23.04.2026
13.	Date of issue of final list of prospective resolution applicants	03.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08.05.2026
15.	Last date for submission of resolution plans	07.06.2026
16.	Process email id to submit Expression of Interest	cirp.jayambeyricemills@gmail.com
17.	Details of corporate debtor's registration status as MSME	NA

Babita Jain 

Babita Jain

Resolution Professional

M/S JAY AMBEY RICE MILLS PRIVATE LIMITED

Reg no: IBBI/IPA-002/ IP-N00321/2017-18/10926

AFA Valid upto 31.12.2026

Registered Office: Mandi Moti Ganj, Mainpuri - 205001, Uttar Pradesh

RP office: 35B/6 Madhokunj, Rammohan Plaza, Katra, Allahabad, Uttar Pradesh 211002

Email: jainbabita06@gmail.com , cirp.jayambeyricemills@gmail.com

Date: 24.03.2026

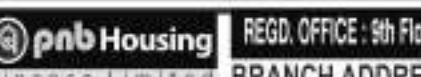
Place: Allahabad



INDIA SHELTER FINANCE CORPORATION LTD.
Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office: B-3/10, Deekay Tower, Vibhuti Khand, Gomti Nagar, Lucknow - 226010
SUB: Re-Call Of Auction Notice Under Rule 8(6) Published On Dated 28.02.2026

Account No. and Name of borrower, co- borrower, Mortgagors	Descriptions of the property /Properties
HLKSVLONS000005132462 / AP10280910 MR./ MRS. SHEALENDRA KUMAR MISHRA MR./ MRS. MADHU MISHRA	Description Of The Immovable Property/ Secured Asset : All that part and parcel of the 250000 property situated at Gata No. 443, Vill- Ajnahanar Kala, Paragana- Mahona, Tehsil- Bakshi Ka Talab, District- Lucknow 226021 Pradesh,
Date: 25.03.2026 Place: LUCKNOW	

For India Shelter Finance Corporation Ltd Authorised officer.
Mr. Sudhir Mohan Pat at Mob. No + 91 98184 60101



PNB HOUSING FINANCE LIMITED
REGD. OFFICE: 9th Floor, Antiksh Bhawan, 22, K.G. Marg, New Delhi-110001. Tel: 011-23357171, 23357172, 23705414. Website: www.pnbhousing.com
BRANCH ADDRESS: Inter-alia at 3rd Floor 1610/4 A Siddhi Vinayak Building Civil Lines Kanpur -208001.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).
The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
NHLK/NP/ 1019/750781 & NHLK/NP/ 1020/828034 B.O.: Kanpur	Mr Sanket Chaurasia (Borrower) Mrs Jagdish Chandra Chaurasia (Co-Borrower) Mrs. Rajni Chaurasia (Co-Borrower)	29-12-2025	Rs. 1,58,17,691.59 (Rupees One Crore Fifty Eight Lakh Seventeen Thousand Six Hundred Ninety One and Fifty Nine Paise Only) Due as on 29-Dec-2025	20-03-2026 (Symbolic)	All That Part And Parcel Of House No. 113/340 A, Swarop Nagar, The Hidden Lounge, Near Sharma Nursing Home, Kanpur Nagar, Uttar Pradesh - 208002, Land Area 3789 (sq. ft.), Bounded As East - 30 Feet Road, West - Other's House, North - Sharma Nursing Home, South - House Of R C Nigam.

PLACE:- KANPUR, DATE:- 23-03-2026
AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.



CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi-110060

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. N. / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1. (Loan Account No. 5310000985603 of our Prayagraj Branch) Nijamuddin (Borrower) Mr. Ashfaq, Mrs. Farheen Ansari, Mr. Rashid Ahmad, Mrs. Shairun Nisa (Co-Borrower)	All that Piece and Parcel of Land and Building, the property bearing Arazi No. 1015, Rakba 0.0143 Hactor, i.e. 143 Sq.Mtrs, Lagan 60Kh, Mauza Koran Tappa Dhaiya, Pargana Khairagarh, Tehsil Koran District Prayagraj, Uttar Pradesh - 212306, Bounded As:-East: Land of Rajendra & Others, West: 10 Feet Wide Road thereafter, Land of Rasidulnisha , North: Gali Then Colony, South: Vali Mohammed School	09-12-2025 Rs. 2748234/-	20.03.0226

Place :- PRAYAGRAJ
Date :- 25-MARCH-2026
Sd/- (Authorised Officer)
For Capri Global Housing Finance Limited (CGHFL)



PNB PUNJAB NATIONAL BANK
...where the you can BANK upon

BRANCH OFFICE:- ARMB, Lucknow
Near Kapurthala Chauraha Aliganj Lucknow 226024
[Mob: NO. 7060027344 Email: cs872@pnb.bank.in]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable/movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable/movable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the same money deposit will be as mentioned in the table below against the respective properties. The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.
SCHEDULE OF SALE OF THE SECURED ASSETS

S. N.	Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagors of property/ies)	A) Date of Demand Notice u/s 13(2) of SARFAESI Act 2002	A) Reserve Price (Rs. in Lakh)	Date/ Time e-Auction known to the Secured Account Creditors	Detail of the encumbrances
1.	Name & Address of the Borrowers/ Guarantors/	All that part and parcel of the property consisting of	B) Outstanding Amount	B) EMD (last date of submission of EMD)		
			C) Possession date (u/s 13(4) of SARFAESI Act 2002)	c) Bid Increase amount		
			D) Nature of Possession (Physical/Symbolic/ constructive)			

Emd Submission : Account No. 827200317118A IFS Code PUNB0827200
Nodal Officer: Sh. A.P. Misra Chief Manager, ARMB (Lucknow), Mob: +91 7060027344

1	(A) BO: HS Market, Bahraich (B) Account: M/s Brijesh Enterprises (C) Borrower: M/s Brijesh Enterprises Address: (1) Address: Peepal Traha, Kachehri Road, Near Gunduwa, Bahraich, Uttar Pradesh, PIN-271801 (2) Gonda Road, Agrasen Chowk, Bahraich, Uttar Pradesh, PIN-271801. Proprietor: Mrs. Manita Gupta W/o Mr. Brijesh Kumar Gupta & Mortgagor & Guarantor: Mr. Brijesh Kumar Gupta S/o Late Dinesh Kumar Gupta both Address: (1) House No. 230/154, Mohalla Qazipura (South), Near Lohiya Chauraha, Pargana Tehsil & District Bahraich, Uttar Pradesh, PIN-271801 (2) House No. 176/122, Mohal Basheerganj, Pargana Tehsil and Distt Bahraich, Uttar Pradesh, PIN-271801 (3) M.G. Road, 1 Pipal Chowk, Bahraich, UP, PIN-271801	All Part and Parcel of Residential Property being House No- 230/154 admsg area 185.87 sqmt (2000 sqft) situated at Mohalla Qazipura (South), Pargana, Tehsil & District - Bahraich as per unregistered will deed dated 07-02-1985 executed by Mrs. Gulab Devi W/o Late Narain Prasad Vaidh in favour of Mr. Brijesh Kumar Gupta S/o Late Dinesh Kumar Gupta probated by the Court of District Judge, Bahraich vide its Order dated 25-02-2009 in R.M.C No- 216/2005 (Brijesh Kumar Gupta & Another vs Akhlesh Kumar Gupta & C Others). Boundaries: As per Deed: -East - House of Hardev Prasad; West - Nala, North- House of Hardev Prasad & Halahar Prasad, South- Rasta & Kunwa.	A) 20.01.2023 B) Rs. 1,62.24, 135.47 as on 31-12-2022, interest and other charges, less recovery if any, w.e.f. 01.01.2023 C) 01.05.2023 D) Symbolic	A) Rs. 69.01,000/- B) Rs. 6.90,100/- C) Rs. 10,000.00	17.04.2026 11.00 AM 04.00 PM	No Known Encumbrances
2	BO: HS Market, Bahraich Account: 1/MS Gupta Enterprises Being A/c No. 185700870000741 & 007200100242143 & 02) Mr. Kamal Shekhar Gupta Being A/c No- 007200NC00022008 & 007200990000047 (3) M/s Gupta General Agencies (A/C No. 185700870000538) Borrowers: 1) M/s Gupta Enterprises (Borrower) Address: Bishat Khana Line, Near Chowk Bazar, Bahraich, Uttar Pradesh- PIN-271801 (Through Prop. Mr. Kamal Shekhar Gupta, S/o Mr. Shiv Dulare Gupta) Address: 1. 582, Gudri, Near Ram Saran Temple District- Bahraich, Uttar Pradesh, PIN-271801. 2. House No-8F, Mohalla-Basheerganj, Near Ramilla Maidan, Bahraich, Uttar Pradesh, PIN-271801. Mr. Ram Kishore Gupta (Guarantor) S/o Mr. Shiv Dulare Gupta; Address: 1. 582, Gudri, Near Ram Saran Temple District- Bahraich, Uttar Pradesh, PIN-271801. 2. C/o Gupta Traders, 582, Gudri, Near Ram Saran Temple District- Bahraich, Uttar Pradesh, PIN-271801. Mr. Shiv Dulare Gupta (Guarantor & Mortgagor) S/o Mr. Badri Narain Gupta; Address: 1. House No-8F, Mohalla-Basheerganj, Near Ramilla Maidan, Bahraich, Uttar Pradesh, PIN-271801., 2- C/o Gupta General Agencies, Kasgar Gali Chowk, Bahraich, UP, PIN-271801 Borrowers: 2) A/c Mr. Kamal Shekhar Gupta (Borrower & Mortgagor) S/o Mr. Ram Dulare Gupta (Borrower & Mortgagor) S/o Mr. Shiv Dulare Gupta (Guarantor) S/o Mr. Badri Narain Gupta; Address: as above. Borrowers: 3. M/s Gupta Traders, Address: 582, Near Ram Saran Temple, Gudri, Bahraich, Uttar Pradesh- PIN-271801 (Through Prop. & Borrower) Mr. Ram Kishore Gupta, S/o Mr. Shiv Dulare Gupta (Borrower/Guarantor & Mortgagor) & (Prop. of M/s Gupta Enterprises) S/o Mr. Shiv Dulare Gupta; both Address: (1) 582, Near Ram Saran Temple, Gudri, Bahraich, Uttar Pradesh- PIN-271801 (2) House No-8F, Mohalla- Basheerganj, Near Ramilla Maidan, Bahraich, Uttar Pradesh, UP, PIN- 271801. Mr. Shiv Dulare Gupta (Proprietor & Borrower of M/s Gupta General Agencies) (Guarantor & Mortgagor) S/o Mr. Badri Narain Gupta, Address: (1) 582, Near Ram Saran Temple, Gudri, Bahraich, Uttar Pradesh- PIN-271801 (2) House No-8F, Mohalla- Basheerganj, Near Ramilla Maidan, Bahraich, UP, PIN- 271801. (3) Address: - Kasgar Gali Chowk, Bahraich, Uttar Pradesh, PIN-271801 Borrowers: 4. M/s Gupta General Agencies, Mr. Shiv Dulare Gupta (Proprietor/Mortgagor) Mr. Kamal Shekhar Gupta (Guarantor), Address: as above.	Lot No-1: Commercial / residential property being Premises No. 8F (part of Plot No. 213) admsg. 4050 sqft (376.39 sqmt.) and construction thereon at 217 Min. Majia Bahraich, Mohalla- Basheerga Ganj, (near Ramilla Maidan) Bahraich in the name of Mr. Kamal Shekhar Gupta S/o Mr. Shiv Dulare Gupta as per Registered Sale Deed No. 1787 dt. 13.09.1999 registered in the Office of Sub-Registrar, Bahraich. Bounded by: East: Road; West: property of Mr. Arun Srivastava; North: property of Mr. Prakash Gupta, South: Plot of Mrs. Meena Srivastava. Note: This property has mortgaged in A/C of M/s Gupta Enterprises, M/s Gupta Traders & Kamal Sekhar Gupta. Lot No-2: Commercial land & building admsg. 231.13 sqmt. or 2487 sqft. being Shop No. 285 (1-2), 286, 287, 288, 289, 290, 291 at Mohalla- Steelganj, Bishat Khana, Kasgar Gali in the name of Mr. Shiv Dulare S/o Late Badri Narain Gupta as per Registered Will Deed No. 42 dt. 02-11-1972. Bounded by: East: Shop of Mr. Hukum Chandra Singh; West: Road; North: Road; South: Shop Mr. Shabir Ahmad (Note: This property has mortgaged in A/C of M/s Gupta Enterprises, M/s Gupta Traders & M/s Gupta General Agency)	A) 03-10-2022 B) Rs. 4.12,86,912.10 as on 30-09-2022, interest & other charges, less recovery if any, w.e.f. 01.10.2022 (c) 15/12/2022. D) Symbolic possession in Account M/s Gupta Traders, A) 09-02-2023 B) Rs. 77.61,808.31 as on 31-01-2023, + interest + charges less recoveries if any, w.e.f. 01-02-2023 (c) 01.05.2023 D) Symbolic possession in Account M/s Gupta General Agencies A) 21.10.2023 B) Rs. 20,13,949.98/- as on 30-09-2023 + intt +charges less recoveries if any, w.e.f. 01-10-2023 (c) 23.04.2024 D) Symbolic possession	A) Rs. 1,34,72,000/- B) Rs. 13,47,200/- C) Rs. 10,000.00	17.04.2026 11.00 AM 04.00 PM	No Known Encumbrances
3	A) BO: Bhinga, Shrivasti B) Account:- Mohammad Shafi C) Borrower:- Mohammad Shafi S/o Jalil Khan Add: Vill- Gadra, Post-Banthiwha, Sitkaiwa, Sharavasti, Uttar Pradesh-271831 Mortgagor/ Guarantor - Mr. Azizur Rahman S/o Jalil Khan Add: Vill- Gadra, Post -Banthiwha, Sitkaiwa, Sharavasti, Uttar Pradesh-271831	All the part and parcel of immovable property in the form of land and building situated on part of Gata 3289, 3290,3291, 3292,3293, 3294,3295,3299, 3300,3301, 3302, 3303, 3304, 3309, 3310 having area admsg. 2300 Sq. ft. (213.75 sqmt) situated in village/ Mohalla Bhinga Dehat (Mangal Bhatta), Pargana Bhinga, Dist. Shrivasti owned by Mr. Azizur Rahman S/o Jalil Khan though Sale Deed registered in the office of Sub Registrar Sadar Shrivasti at serial no 9326 on d-08-08-2018. Boundaries As per Deed: East: Plot of Sadrudin and road 20ft, West: Plot of Khairunisha, North: Plot of Nirupama Singh, South: Bhinga Lakhmanpur main road	A) 21.11.2024 B) Rs. 39.91,471.44 (as on 31.10.2024) + interest and other charges, less recovery if any w.e.f. 01.11.2024 as mentioned in demand notice C) 04.02.2025 D) Symbolic Possession	A) Rs. 34,33,000/- B) Rs 3,43,300/- C) Rs. 10,000.00	17.04.2026 11.00 AM 04.00 PM	No Known Encumbrances

Terms & Conditions:- The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 1. The properties are being sold on "As is where is", "As is what is", and "Whatever there is" basis. 2. The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on above mentioned date. 4. For detailed terms & conditions of the sale, please refer <https://baanknet.com>.
STATUTORY SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002
Date: 25.03.2026 Place: Lucknow
Authorised Officer, Punjab National Bank, Secured Creditor



LAKHIMPUR URBAN COOPERATIVE BANK LTD.
Head Office : Awas Vikas Colony, Khari Road, Near LIC, Lakhimpur Khari (U.P.)
टेली. (सचिव / CEO) 05872-279040 / (कार्यालय) 05872-272462
Customer Care No:- 05872-251000 email: headoffice@lakhimpurucb.bank.in website: lakhimpurucb.bank.in

SALE NOTICE (for Immovable Property)
Notice under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act -2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules 2002
The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the Authorized Officer of Lakimpur Urban Co-operative Bank Ltd had taken possession of the following properties pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" for realization of Bank's dues plus interest as detailed hereunder .
Last Date of Deposit EMD- 27.04.2026
Date of Auction- 29.04.2026, 11.00 A.M, to 5.00 PM, Place- Head Office, Khari Road, Lakhimpur Khari

S. N.	Name of the Account Holder	Owner of the Property Description of the Mortgaged property/ies	1- Reserve Price 2. Earnest Money 3. Last Date of submission of EMD 27.04.2026 4. Incredible Amount	Money Deposit Method of Earnest	Date & time of inspection of the property, Name, Contact No. & Email Id of Authorised Officer	Amount O/s on the date 19.03.2026 with interest & other Charges	Encumbrance
1.	Principal Debtor / Property Mortgagor / Mukesh Giri, S/o Jagdish Giri, Proprietor of Mukesh General Store, R/o- Mohalla Teerth Gola, District Lakhimpur Khari. Guarantors: (1) Shri Arun Sahni, S/o Shri Dwarikanath Sahni, resident of Mohalla Punjabi Colony Gola, District Lakhimpur Khari (2) Shri Anand Kaushal, S/o Shri Suraj Prakash Kaushal, R/o Mohalla Munnuganj Gola, District Lakhimpur Khari	1-Owner of the constructed building- Mr- Mukesh Giri S/o Mr- Jagdish Giri R/o Mohalla Teerth opposite Chairman Hotel Lakhimpur & Khari- The total area of the mortgaged property -579.68 square feet, with the following boundaries as per the sale deed: East- Lane leading from the temple to the station, 18.10 feet; West- Lane 17.90 feet; North- Lane, 28.25 feet; South- House of Mrs- Geeta Devi, 35.30 feet- As per the actual site: East- Lane leading from the temple to the station) 18-10 feet; West- Lane 17.90 feet; North - Lane, 28.5 feet; South - House of Mrs- Geeta Devi, 35.30 feet- The above & mentioned constructed building with a total area of 579-68 square feet is mortgaged and secured in favor of the Bank and symbolic possession has been obtained by the bank-	Rs.24,60,000.00 Rs.2,46,000.00 Date: 27-04-2026 Minimum incredible amount 10,000.00	RTGS/NEFT Lakhimpur Urban Co-operative Bank Ltd. Gola Gokarnath Branch account No. 004300100100155 IFSC YES80LUBGOL or Demand Draft/ pay-order payable at main Branch	1- 15.04.2026 12:00AM to 15:00PM 2- Mrs. Rachna Bhardwaj 7081003704 rbhardwaj@lakhimpurucb.bank.in	Rs. 23,33,373.46 +Intt & Other Charges with contractual rate w.e.f. 19.03.2026 Whatever amount is due to the bank as of the date of sale.	The property is not encumbered in any way and is in the possession of the bank itself.

Date: 25.03.2026
Place: Lakhimpur Khari
Authorised Officer



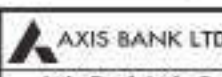
SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN: U65921DL2010PLC199495 / Tel: +91 124 4212331 / www.shubham.co
Corporate Office: Shubham House, 425, Udyog Vihar, Phase IV, Gurugram-122015
Regd. Office: 608-609, 6th Floor, Block-C Ansal Imperial Tower, Community Centre, Naraina Vihar, New Delhi-110028

NOTICE
Notice is hereby given that the Branch office of Shop No. 2nd Floor, Tulsiani Plaza, 118-A, M. G. Marg, Allahabad, Prayagraj, Uttar Pradesh - 211001 (India), will be closed operationally w.e.f. the close of office hours on 25 June 2026 for the want of some better opportunities. However, Company shall continue to render its services to its customers from 2nd Floor, 126B/279B, Tagore Town, Allahabad, Uttar Pradesh - 211002 (India), Should any member of public has further query(ies) in the matter hereof, he/she may please contact us at our customer care, details whereof can be accessed at www.shubham.co
For and on behalf of the Shubham Housing Development Finance Company Ltd.
Sd/-
Sanjay Chaturvedi, MD
Place :- Gurugram,
Date :- 24-03-2026



Punjab & Sind Bank
(A Bank of India Undertaking)

Branch - 78/56, Latouche Road, Kanpur - 208001
E Mail: K0011@psb.bank.in
APPENDIX IV - POSSESSION NOTICE (For Immovable Property)
Whereas, the undersigned being the authorised officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 08-05-2025 calling upon Borrower(s):
1. M/s MAA TARA GARMENTS PROP. SH. PINTU SAHA S/O SH. SHIBU CHANDRA SAHA 133, VIDYARTHI MARKET, GOVIND NAGAR, KANPUR NAGAR-208006 MM. 9005776575
2. SH. PINTU SAHA S/O SH. SHIBU CHANDRA SAHA, 133, VIDYARTHI MARKET, GOVIND NAGAR KANPUR-208006 MM. 9005776575
& The Guarantors:
1. SH. RINTU SAHA S/O SH. SHIBU CHANDRA SAHA, 133, VIDYARTHI MARKET, GOVIND NAGAR KANPUR-208006 MM. 7388532176
2. SMT. MANJU SAHA ALIAS MANJU RANI SAHA W/O SH. SHIBU CHANDRA SAHA, 133, VIDYARTHI MARKET, GOVIND NAGAR KANPUR-208006 MM. 9005776575
to repay the amount mentioned in the notice being Rs.16,35,253.30 (Rs. Sixteen Lakh Thirty Five Thousand Two Hundred Fifty Three and paise Thirty Only) as on 30.04.2025 + interest and Future expenses w.e.f. 01.05.2025 and other expenses within 60 days from the date of receipt of the said notice.
The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s), Guarantor(s) and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 19th day of March of the year 2026.
The Borrower(s), Guarantor(s) in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank B/O Latouche Road, Kanpur for an amount of Rs.16,35,253.30 (Rs. Sixteen Lakh Thirty Five Thousand Two Hundred Fifty Three and paise Thirty Only) as on 30.04.2025 + interest and Future expenses w.e.f. 01.05.2025 and other expenses thereon.
Description of the Immovable Property
The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
All the Part and Parcel of the Property consisting of
: Shop No. 133 and House Built on it i.e. House No. 133, Vidyarthi Market, Govind Nagar, Kanpur Nagar, Admeasuring 11.14 Sq. Meter (Land Area for Shop) & 22.28 Sq. Meter (Buildup Area for Residence Built over Shop) in the name of Pintu Saha & Manju Rani Saha
Details of Title Deed(s)
: Sale Deed dated 10.12.2010 registered in the office of Sub-Registrar Zone- IV, Kanpur Nagar on Book No. I, Vol. No. 5849, on pages 157 to 196 at S.I. No. 7281.
Bounded as Below - (As per Title Deed):
On the North by: Open Land thereafter 4.72 Meter i.e. 15 Feet Road
On the South by: Shop No. 134
On the East by: Shop No. 131
On the West by: Shop No. 135
Date: 19/03/2026, Place : Kanpur
Authorized Officer, Punjab & Sind Bank



AXIS BANK LTD.
Retail Lending and Payment Group (Local Office/Branch): Axis Bank Ltd. 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension, Lucknow, U.P.-226010
Axis Bank Ltd., 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai - 400708, Registered Office: "Trishul", 3rd Floor Opp. Samartheswar Temple, Lower Ground Floor, Chhatrapati Shivaji Maharaj, Mumbai - 400009

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is", "Whatever there is" and "No Recourse Basis" on 10.04.2026 for recovery of Rs. 33,79,386.60/- (Thirty-three Lakh Seventy-Nine Thousand Three Hundred Eighty-Six Rupees and Sixty Paise Only) due as on 30.04.2021 with future interest and costs due to the secured creditor from Gauri Rastogi, (Applicant), Om Prakash, Ashok Kumar, & Mrs. Kusum Rani (Co-Applciant). Please refer the appended auction schedule for necessary details -
KNOWN ENCUMBRANCES (IF ANY) I/A

RESERVE PRICE (IN RS.)	Rs. 21,67,973/- (Rupees Twenty-One Lakh Seven Thousand Nine Hundred Seventy-Three Only)
EARNEST MONEY DEPOSIT (IN RS.)	Rs. 2,10,797/- (Two Lakh Ten Thousand Seven Hundred Ninety-Seven Only) through DD/PD in favor of Axis Bank Ltd.; Payable.
BID INCREMENTAL AMOUNT	Rs. 20,000/- (Rupees Twenty Thousand Only)
LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS / TENDER WITH EMD	Till 09.04.2026 latest by 05:00 P.M. Axis Bank Ltd., 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension, Lucknow, U.P. - 226010 addressed to Mr. Mr. Shaileendra Bhatnagar
DATE, TIME AND VENUE FOR PUBLIC E-AUCTION	On 10.04.2026, between 11:00 A.M and 12:00 Noon, with unlimited extensions of 5 minutes each at web portal https://www.bankauctions.com , e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

SCHEDULE-DESCRIPTION OF PROPERTY:- All Such Pieces Or Parcels Of A Diverted Residential Property Admeasuring 64.00 Sq.mt. Situated At Residential Cum Commercial Building, Mohalla Shiri Miyan & Safukara Ward No. 18, Bilaspur District Rampur U.P. 244921 In The Name Of Kusum Devi Note - Said Property Purchased By Two Separate Sale Deed, East House Of Radhe Shyam, West - Road, North - House Of Others, South - House Of Shri Shankar
For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. <https://www.axisbank.com/auction-retail> and the Bank's approved service provider M/S C1 India Private Limited at their web portal <https://www.bankauctions.com>
The auction will be conducted online through the Bank's approved service provider M/s.C1 India Private Limited at their web portal <https://www.bankauctions.com>
For any other assistance, the intending bidders may contact Mr. Shaileendra Bhatnagar, Mobile. No. +91-9718452809, Shaileendra.Bhatnagar@axisbank.com Authorized officer of the Bank during office hours from 10 a.m. to 4:00 p.m.
Date: 25.03.2026, Place:- LUCKNOW
Sd/-, (Authorized Officer), Axis Bank Ltd.

POSSESSION NOTICE
Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of **Trusts mentioned in the table** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:
The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken physical possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Borrower Name and Guarantors; LAN; & Trust Name	Demand Notice Date and Amount	Possession Date
Borrower: Paras Mani Dubey & Sangeet Dubey (LAN - 20007510000253 & 20007510000543) Trust - Arcil - 2024-C-004-Trust	Rs.41,53,739.89/- (Rupees Forty One Lakh Fifty Three Thousand Seven Hundred Thirty Nine and Eighty Nine Paise Only) as on 10-02-2025 along with future interest at the contractual rate on the aforesaid amount with effect from 11-02-2025 together with incidental expenses, cost, charges etc. Notice dated: 17-02-2025	19-03-2026
Description of Property : All That Piece & Parcel Plot Admeasuring About 67.10 Sq. mtr. Situated at part of Khosra No. 147 Mohalla/ Village Baraura Husainbri, Ward Kanhaiya, Madhopur, District - Lucknow Hereinafter referred to as "Immovable Property"		
Ruby Khan, Jubair Ahmad Khan & Abdul Gaffar (LAN - H5CP000005003450) Trust - Arcil-Trust- 2025C-006	Rs. 13,12,758.47/- (Rupees Thirteen Lakh Twelve Thousand Seven Hundred Fifty Eight and Forty Seven Paise Only) as on 09-05-2025 along with future interest at the contractual rate on the aforesaid amount with effect from 10-05-2025 together with incidental expenses, cost, charges etc. Notice dated: 09-05-2025	19-03-2026
Description of Property : All That Piece & Parcel Plot Admeasuring 33 Sq. Ft. situated at H. No. E-1061, Sector M 1, Kanpur Road Yojna, Lucknow, Uttar Pradesh - 226008. Hereinafter referred to as "Immovable Property"		
The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.		
Place: Lucknow Date: 25.03.2026	Sd/- Authorised Officer Asset Reconstruction Company (India) Ltd.	



Asset Reconstruction Company (India) Ltd.,
CIN : U65999MH